

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) No. 177 of 2020**

**IN THE MATTER OF:**

**Positiveedge Technology Pvt. Ltd.**

**& Anr.**

**...Appellants**

**Vs.**

**Mrs. Asmita Katdare & Anr.**

**...Respondents**

**Present:**

**For Appellants: Mr. Sharukh Ejaz and Mr. Nilotpal Bansal,  
Advocates.**

**For Respondents: Mr. Manu Kulkarni, Mr. Saransh Jain, Mr.  
Shloka Narayanan, Mr. Tejpal Singh Rathore,  
Advocates.  
Poovayya and Co.**

**ORDER**

**(Through Virtual Mode)**

**28.10.2020:** Heard the Learned Counsel, Mr. Sharukh Ejaz, representing Appellant, and Mr. Manu Kulkarni, Learned Counsel representing Respondent, heard the arguments at length.

**Reserved for Judgement.**

Parties may file written submissions not more than three pages along with relevant Citations within a week.

The Respondent is also permitted to place on record the documents which are part of the record before NCLT and also file the Affidavit

that these documents are already on record before the NCLT. Till Judgement is pronounced the parties are directed to maintain status quo in regard to share pattern of the company.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

sr/nn